

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:4877

ANSWERED ON:19.04.2001

AMENDMENT IN FOOD PROCESSING ACT

GANGASANDRA SIDDAPPA BASAVARAJ;GOWDAR MALLIKARJUNAPPA;IQBAL AHMED SARADGI;Y.S. VIVEKANANDA REDDY

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that to attract more foreign investments in the Indian food processing sector, the Union Government propose to amend the Processed Food Development Act;

(b) if so, the details thereof; and

(c) the time by which these amendments are likely to be introduced?

Answer

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (SHRI TH. CHAOBA SINGH)

(a) to (c): An Approach Paper on the proposed Processed Food Development Act was drawn up and circulated to various Government Departments, State Governments and Industry Association. Subsequently, a revised version has been circulated to related Government Departments for their final comments. The proposed Act envisages harmonization and simplification of existing laws, development orientation, creation of a Development Fund, defining standards through a Processed Food Authority etc.

Taking into consideration the various procedures to be followed, a definite time-frame for the finalization of the Act is difficult to envisage.